

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No. 339 of 2016

Md. Iftekhar @ Md. Iftekhar Alam, son of Md. Izhar, resident of village/Mohallah-Liyakat Ali Road, P.O. & P.S. & District-Chatra
... **Petitioner**

Versus

1. Smt. Shama Praveen wife of Md. Iftekhar
2. Mukadas Praveen daughter of Md. Iftekhar,
Opposite Party No. 2 Mukadas Parveen is minor in age and represented through her next friend/natural guardian i.e. Opposite Party No. 1 Smt. Shamnaa Parveen (Mother)
Both resident of Mohallah-Liyakat Ali Road, Chatra, P.O., P.S. & District-Chatra, presently residing at Village- Tilaiyatar, P.O., P.S. Chandwa, District- Latehar.

... **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioner : Mr. Shravan Kumar, Advocate
For the Opposite Parties : None

06/08.07.2020

Hearing of this criminal revision petition has been convened and conducted through Video-Conferencing.

The petitioner is aggrieved of the order dated 25.07.2015 passed in Original Maintenance Case No. 54 of 2014/Misc. Case No. 26 of 2012 by which he has been directed to pay Rs.8000/- per month for monthly maintenance to his wife and a minor daughter from the date of the application.

Mr. Shravan Kumar, the learned counsel appears for the petitioner and states that the petitioner has entered into a compromise with the opposite parties and, therefore, he has instructions to withdraw this criminal revision petition.

Accordingly, Criminal Revision No. 339 of 2016 is dismissed as withdrawn.

I.A No. 4641 of 2017 stands disposed of.

(Shree Chandrashekhar, J.)

Amit/